

CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH, NEW DELHI.

OA-3351/2002

New Delhi this the 30th day of December, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. Murari Lal,
S/o Sh. Gulzari Ram,
R/o T-8A, Old Village Nangal,
Delhi Cantt.-10. Applicant

(through Sh. Yogesh Sharma, Advocate)

Versus

1. Union of India through
the Secretary,
Govt. of India,
Ministry of Energy,
New Delhi.
2. The Director,
Dept. of Atomic Energy,
Block-7, Sector-1,
R.K. Puram, New Delhi.
3. The Regional Director,
Department of Atomic Energy,
Pratap Nagar, Jaipur. Respondents

ORDER (ORAL)

Hon'ble Dr. A. Vedavalli, Member(J)

Heard.

2. When the matter came up for admission today, learned counsel for applicant submitted that the applicant was initially engaged as a casual labourer under the respondents and that he worked upto 18.12.2001 at different stations under different officers and was disengaged on 8.12.2001 by means of a verbal order. When the applicant came to know about the engagement of certain fresh persons whose names have been mentioned in the OA, the applicant submitted a detailed representation dated 1.7.2002 (Annexure

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A-1) to Respondents No.2 & 3. He also submits that till date no reply or response has been received from the respondents. He further submits that he will be satisfied if the OA is disposed of at the admission stage itself with a direction to the respondents to dispose of the representation dated 1.7.2002 (Annexure A-1) with a detailed and speaking order within a particular time frame to be fixed by the Court and with liberty to approach this Tribunal again in case any grievance survives thereafter.

3. The applicant seeks the following reliefs in this OA:-

"(i) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to re-engage the applicant to any post at any place at an early date.

(ii) That the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to consider the case of the applicant for his regularisation and for granting temporary status from the date of completion of 240 days with all the consequential benefits.

(iii) Any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicant."

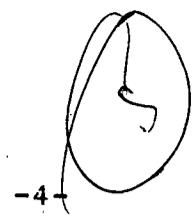
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4. On a consideration of the matter and in the interests of justice, the OA is being disposed of at the admission stage itself with the following directions:-

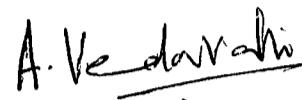
(a) Respondent No.2 who is stated by the applicant's counsel to be the authority concerned in the matter is directed to examine the aforesaid representation dated 1.7.2002 (Annexure A-1) treating the grounds taken by the applicant in the present OA also as additional grounds on its merits in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with law under intimation to the applicant within two months from the date of receipt of a copy of this order.

(b) If any grievance survives thereafter, applicant is granted liberty to approach this Tribunal again in appropriate fresh original proceedings, if so advised, in accordance with law.

-4-



(c) Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.



(Dr. A. Vedavalli)
Member(J)

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